

>

Title : Need to take steps in resolving Naga issue.

SHRI MANI CHARENAMAI (OUTER MANIPUR): The six month cease fire extension between Government of India and the NSCN(IM) is going to end by 31st January, 2006. There is strong apprehension that cease fire may not be extended if no concrete and substantial understanding is reached before the cease fire ends.

The Peace Process made considerable headway when two Prime Minister of the Country announced and recognition of the uniqueness of the Naga History and situation. However, not much progress has been made beyond the statement. If the hard earned eight and half year old cease fire break down, the more than 59 years old Naga political movement will continue with ugly turn.

One important thing which Government of India should take note of the fact that past Agreements and Accords had failed because the Naga territories could not be brought under one administration. Integration of Naga territories is not illegal and unconstitutional in the context of the Indian Constitution.

I, therefore, urge upon the Hon'ble Prime Minister and all the concerned to take visible concrete steps towards finding and amicable solution of the problem.

MR. SPEAKER: The House stands adjourned to meet again at 2 o'clock today.

12.11 hrs.

**The Lok Sabha then adjourned till Fourteen
of the Clock.**

14.00 hrs.

The Lok Sabha met at Fourteen of the Clock.

(Mr. Speaker in the Chair)

â€¦(â€¦â€¦â€¦)